



**R.O.C.NO. 30036-A/2020/e-Court**

## **E-FILING NOTIFICATION**

It is notified that the facility of e-filing of cases (**initially Bail Applications only**) in Madras High Court on e-filing portal (<https://efiling.ecourts.gov.in>) developed by the Hon'ble e-Committee, Supreme Court of India will commence on and from 22.04.2020.

Before e-filing, the Advocate or Party-in-person shall be required to create user account on the e-filing portal (<https://efiling.ecourts.gov.in>).

The account creation process shall be verified by One Time Password (OTP) which will be sent to the Mobile Number and email address of the concerned Advocate/Party-in-person.

A detailed guidelines and tutorial video prepared by the Hon'ble Madras High Court for the e-Filing process and the detailed user manual prepared by the Hon'ble e-Committee, Supreme Court of India along with the steps required to be taken as per the practice prevailing in Madras High Court is available on the web site of Madras High Court. (<http://www.hcmadras.tn.nic.in>).

Advocate/Party-in-person in case of difficulty can also avail the helpline 1462 between 10.30 a.m. to 3 p.m. on all working days.

Advocate/Party-in-person are requested to avail the E-filing facility, using their own equipment.

Apart from E-filing as indicated above, filing of urgent cases through e-mail is permitted until further orders, in accordance with the guidelines already issued in **ROC.No.1363/2020/RG dated 24.03.2020.**

By Order

HIGH COURT, MADRAS

Sd/- C.KUMARAPPAN

DATED : 20.04.2020

REGISTRAR GENERAL